

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

IA No. 113/2026 in Petition No. 616/MP/2025

Subject : Interlocutory application seeking directions with respect to the Petitioner's Tranche A Connectivity of 55.44 MW and Tranche B Connectivity of 50.4 MW and placing on the record subsequent events.

Petitioner : Sprng Vayu Vidyut Private Limited (SVVPL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.

Date of Hearing : **9.7.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Sanjay Sen, Sr. Advocate, SVVPL
Ms. Mandakini Ghosh, Advocate, SVVPL
Shri Deep Rao Paepu, Advocate, SVVPL
Ms. Neha Dabral, Advocate, SVVPL
Shri Arjun Agarwal, Advocate, SVVPL
Shri Prajeet Ghosh, Advocate, SVVPL
Shri Shubham Arya, Advocate, CTUIL
Ms. Kaavya Madaan, Advocate, CTUIL
Ms. Muskan Agarwal, CTUIL
Shri T.R. Mohapatra, WRLDC
Ms. Momai Dey, WRLDC
Shri Gajendra Sinh Vasava, WRLDC
Shri Ashok Rajan, WRLDC

Record of Proceedings

Learned senior counsel for the Petitioner, SVVPL, submitted that SVVPL has now completed the trial run of the project associated with Tranche A (55.44 MW) and Tranche B (50.4 MW) connectivity(ies), and the trial run certificates are also now available with the Petitioner. Accordingly, the Petitioner has filed this IA praying that it may be allowed to utilise the Tranche A and B connectivity(ies) to commission its Project and to inject & schedule the power post-commissioning, during the pendency of the main Petition. The learned senior counsel also placed reliance on the Commission's order dated 2.3.2026 in Petition No. 276/MP/2025 & Ors. to submit that in the said case, the Commission, keeping in view that the projects were at an advance stage of implementation, had exercised its Power to Relax and Power to Remove Difficulty, to allow the developers to retain the

connectivity, subject to the payment of compensation. Further, the Procedure for levying compensation charges for permitting additional time to achieve the milestones under the GNA Regulations is also under consideration.

2. In response, the learned counsel for the Respondent, CTUIL, submitted that there is a partial stay against the Commission's order dated 2.3.2026 before the APTEL. The learned counsel pointed out that developers in the said case, while agreeing to retain the connectivity as allowed by the Commission in exercise of its Power to Relax, have proceeded to challenge the levy of compensation. Thus, if the Petitioner seeks to rely upon the order dated 2.3.2026, it may be asked to provide an undertaking to abide by the terms and conditions envisaged under the said order, including the compensation based on Conn-BGs to be levied for the allowance of additional time for commissioning its project capacity.

3. After hearing the learned senior counsel for the Petitioner and the learned counsel for the CTUIL, the Commission, while issuing notice on IA, directed the Respondent, CTUIL, to file the updated status of the Petitioner's Project along with the detailed Project Report within four days. Further, taking note of the Petitioner's concerns regarding the stranding of its project capacity, the Commission deemed it appropriate to expedite the decision on the main Petition itself and, for this purpose, list it for a shorter date.

4. CTUIL is directed to file the following information, on an affidavit, within two days:

(a) When due date for compliance of 24.6(1)(a)(ii) was on 15.6.2025 and 31.3.2025 for 55.44MW and 50.4MW and notices were also issued on 17.6.2025 and 15.5.2025 respectively, why revocation of connectivity happened on 25.2.2026 after a period of 9 months.

(b) Status of the projects corresponding to Tranche-A, Tranche-B and Tranche-C connectivity of in following formats:

Table 1:

Particular	Tranche-A Wind Connectivity: 55.44MW	Tranche-B Wind Connectivity: 50.40MW	Tranche-C Wind Connectivity: 50.40MW
Date of application for Stage-II connectivity			
Quantum of Connectivity granted			
Start Date of Connectivity			
SCOD of project as per application			
Date of final grant after transition in GNA Regulations			
Dedicated transmission system (under Petitioner's scope)			
Common Transmission System augmentation for connectivity			
Expected COD			
Date of effectiveness of GNA			

Date of Revocation of connectivity if revoked			
Date of applicability of Revocation			
Date of approval of Conn TD-4 data			

Note: All statements to be supported by relevant documentary evidences

Table 2: Details of Tranche A, Tranche B, Tranche C Connectivity quantum

Particular as on date.....	Wind Power connectivity: -----MW (under Petition 616/MP/2025)				
	Required/ applied	Installed/ acquired/ completed	Status of balance		Remarks/ expected date of completion
			At site	Schedule of supply	
WTG (nos)					
Land (for nos of WTG)					
WTG foundations					
WTG erections- Tower (including Nacelle, Hub and Blade and other parts to make full wind turbine)					
CEA approval for energization					
Status of charging/ trial run					
Particulars related to Dedicated Transmission System:					
	Required	Completed	Status of balance items	CEA approval for energization	Status of charging/ trial run
Pooling Stations (nos)					
DTL tower foundations (nos)					
DTL tower erection (nos)					
DTL stringing (ckm)					
Terminating bays					
Status of Bilateral Billing for Transmission Charges:					
Transmission system for which bilateral billing is being done	Particulars of bilateral billing				
	Billing month	Bill date	payment date	Pending Amount, if any (in Rs.)	LPS trigger date, if applicable

Note: All statements to be supported by relevant documentary evidences

5. Accordingly, the Petition, along with IA, will be listed for hearing on **20.7.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)